

IN THE HIGH COURT OF GUJARAT AT AHMEDABAD
R/CRIMINAL MISC.APPLICATION NO. 16743 of 2022

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RAMAN PILLAI BHASKAREN NAIR SHREEKUMAR (R.B.SREEKUMAR)
Versus
STATE OF GUJARAT

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Appearance:
MR YN RAVANI, ADVOCATE WITH MR KALPESH N SHASTRI(1739) for the
Applicant(s) No. 1
MR Mitesh Amin, LD. PUBLIC PROSECUTOR ASSISTED BY MR MANAN
MAHETA, APP for the Respondent(s) No. 1

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CORAM:HONOURABLE MR. JUSTICE ILESH J. VORA

Date : 28/09/2022

ORAL ORDER

1. Heard MR. Y.N Ravani, learned counsel assisted by Mr. Kalpesh Shastri, learned counsel for the applicant and Mr. Mitesh Amin, learned Public Prosecutor assisted by Mr. Manan Maheta, learned APP for the respondent-State.
2. Mr. Ravani, learned counsel for the applicant submitted that, in view of filing of charge-sheet and considering the age of the applicant, he may be enlarged on interim bail as he is in custody since 25.06.2022. He further submitted that, applicant intends to file a fresh application before the Court concerned and therefore, discretion may kindly be exercised by granting interim bail.
3. On the other hand, Mr. Mitesh Amin, learned Public Prosecutor for the respondent-State submitted that,

considering the role attributed to the present applicant in the alleged offence, no case is made out for granting interim bail.

4. Having heard learned counsel for the respective parties and considering the fact that charge-sheet is filed before the Court concerned, I am inclined to exercise enlarging the applicant on interim bail and accordingly, the applicant shall be released on **interim bail till 15.11.2022**, on executing personal bond of **Rs.10,000/-** (Rupees Ten Thousand only) before the Jail authority on usual terms and conditions. The applicant is directed to deposit his passport within a week from the date of his release from jail. The applicant to surrender before Jail Authority on completion of interim bail, without fail.

5. The applicant is at liberty to file a fresh bail application before the Court concerned. As and when such application is filed, the Court concerned shall decide the same in accordance with law.

6. In view of aforesaid, present application stands disposed of accordingly. Direct service is permitted.

TAUSIF SAIYED

(ILESH J. VORA,J)